

28

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.101/94

Date of Order : 25.3.97

BETWEEN :

K.A.V.Prasad

.. Applicant.

AND

1. Chief Administrative Officer,  
S.C.Rly., Secunderabad.

2. Chief Personnel Officer,  
S.C.Rly., Rail Nilayam,  
Secunderabad.

3. Deputy Chief Engineer,  
S.C.Rly., Vikarabad.

.. Respondents.

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Counsel for the Applicant

.. Mr.G.V.Subba Rao

Counsel for the Respondents

.. Mr.D.F.Paul

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

Heard Mr.G.V.Subba Rao, learned counsel for the applicant and Mr.D.F.Paul, learned standing counsel for the respondents.

2. This OA is filed for promoting the applicant on par with his junior to the cadre of CIOW in the grade of Rs.2375-3500 and for consequential fixation of pay.

3. Today when the case was taken up for hearing the learned counsel for the applicant produced letter No. P/Con/648/OA.No. 946/93, dt. 11.2.94 (this letter is taken on record), Wherein





21

.. 2 ..

*Noted*

it is ~~taken~~ that the applicant is promoted to the post of CION in the grade of Rs.2375-3500 on par with his junior and that his pay has been fixed on proforma basis from 29.8.88 the date on which junior Sri A.P.R.Vittal Rao was promoted. In view of the above submission no further direction is necessary in this case. We have no doubt in our mind that arrears if any in view of the above direction will be paid to the applicant in due course.

4. Hence in view of the above letter the OA is disposed of as infructuous. No costs.

*B*  
~~( B.S. JAI PARAMESHWAR )  
Member (Judl.)~~

*M*  
~~( R.RANGARAJAN )  
Member (Admn.)~~

*273(5)*

Dated: 25th March, 1997

( Dictated in Open Court )

*sd*

*Ambru*  
*D.R.(5)*

25/3/97

6

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(R)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:  
M(J)

DATED:

25/3/97

ORDER/JUDGEMENT

R.A./C.P/M.A.No.

D.A. NO. 101/94 <sup>in</sup>

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH ~~DIRECTIONS~~

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

